

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 10

IA Nos. 1019/2023, 907/2023,
1345/2023, 1348/2023, 2681/2023
In
CP (IB) No. 122(CH)2022
(Admitted)

IN THE MATTER OF:

Raj Kumar Garg

...Petitioner/ Operational Creditor

Vs.

Vikas Proppant & Granite Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, 19(2), 12(2), 30, 60(5), IBC 2016 and Rule 11 NCLT Rules

Order delivered on 06.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant In IA Nos.1019/2023,
1345/2023,1348/2023 & 2681/2023

:

Mr. Nahush Jain, Advocate

For the applicant in
IA(IBC)/907(CH)2023

:

Mr. GS Sarin, PCS

ORDER

IA (IBC) No.1019(CH)2023

List on 06.06.2024.

IA(IBC) No.907(CH)/2023

Compliance affidavit has been filed by the applicant vide Diary No.929/5 dated 09.01.2024. The same is taken on record. Let the matter be listed for arguments on 06.06.2024.

IA(IBC) No.1345(CH)/2023

Affidavit of service has been filed vide Diary No.1525/01 dated 28.11.2023. The same is taken on record. There is no appearance on behalf of the respondents. One last opportunity is granted to respondents to file reply, if any, failing which *ex parte* proceedings will be taken against the respondents. Let the matter be listed on 06.06.2024.

IA(IBC) No.1348(CH)/2023

The present application has been filed u/s 12(2) read with Section 60(5) of the I & B Code, 2016 read with Rule 11 of NCLT Rule 2016 for seeking extension of CIRP period by 90 days after expiry of 180 days period which has already expired on 23.02.2023. Let the same be considered along with resolution plan. Let the matter be listed on 06.06.2024.

IA(IBC) No.2681(CH)/2023

The present application has been filed by the RP for placing on record some relevant documents and it is stated by Ld. Counsel for the RP that this application may be considered with the resolution plan. List on 06.06.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

Pooja

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)